

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - III**

CP/CA. No. 203(ND)/2017

IN THE MATTER OF:

Ujjwal Contracts Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 252(3)

Order delivered on 10.10.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**


For the APPLICANT / PETITIONER :-

For the ROC, Delhi :- Mr. Manish Raj, Company Secretary

ORDER

None appears for the Petitioner. Learned Representative for the ROC is present and represents that the petition filed and served on ROC is not in conformity with the provision of 252 of the Companies Act 2013 as it is seen that it is not in appeal format. Taking into consideration the said representation, the petitioner is directed to file the petition in the appeal format within a period of one week falling which this petition will be dismissed.

Post the matter on 31st October 2017.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**